
(2021) 02 KL CK 0024

In the High Court Of Kerala

Case No : Writ Petition (C) No. 4036 Of 2021

Moolathara Service Cooperative Bank Limited

APPELLANT

Vs

Kerala State Co-Operative Election Commission And Ors

RESPONDENT

Date of Decision : 19-02-2021

Acts Referred:

Citation : (2021) 02 KL CK 0024

Hon'ble Judges : Sunil Thomas, J

Bench : Single Bench

Advocate : George Poonthottam, Nisha George, Vishnu B.Kurup, K.P.Harish, R.Lakshmi Narayan

Final Decision : Disposed Of

Judgement

1. According to the petitioner, the election to the managing committee is proposed to be held on 21.02.2021. It is apprehended that since the election is seriously contested, there is a chance of interference in the process of election, that voters are likely to be threatened and chance of bogus voting

cannot be ruled out. It was further submitted that on 10.02.2021, when few persons reached the bank to submit their papers, they were obstructed by

a group of persons. Hence, the bank apprehends serious law and order issues. In this background Ext.P5 application was submitted. Petitioner has

approached this court seeking effective police assistance.

2. The learned senior Government Pleader on instructions submitted that already Director General of Police has given a standing instruction that

necessary police assistance shall be provided for ensuring peaceful election to the Co-operative Societies/Banks. It was submitted by the learned

senior Government Pleader that pursuant to the above, effective steps will be

taken by the 6th respondent â?" Circle Inspector of Police,
Meenakshipuram, Palakkad District. This is recorded.

3. In the light of the above, there will be a direction to the 6th respondent that requisite police personal shall be deployed sufficiently in advance before the commencement of election till the counting is over and results are declared. In case of any specific complaint regarding the law and order, that shall also be attended. Further, the entire process of election shall be videographed for which necessary arrangements shall be made by the petitioner. Expense will be met by the petitioner. It is further made clear that though arrangements are to be made by the petitioner, the videography will be under the direction and supervision of the returning officer. The person taking videograph shall cover the entire area, polling booth, the premises and other areas. However, it shall be ensured that they do not transgress into the free and fair voting by the voters. It shall also be ensured that the entire Covid-19 protocol is maintained. Returning officer shall also intimate the concerned sectoral Magistrate, who shall visit as and when required and ensure that Covid-19 protocol is maintained.

Writ Petition is disposed of.